

**NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH BENCH, CHANDIGARH**

**CP NO. 161/2015
RT CP (IB) NO. 132/Chd/Pb./2017**

M/s. UPS Jetair Express Pvt. Ltd.

.....Petitioner.

Versus.

M/s. A to Z Overseas Private Limited.

.....Respondent.

Present: None.

The instant petition was filed in the Hon'ble Punjab and Haryana High Court under Section 433 (e) of the Companies Act, 1956 for winding up of the respondent-company on the grounds of its inability to pay the debt due to the petitioner. The case has been received by transfer in the Tribunal under Rule 5 of the Companies (Transfer of Pending Proceedings) Rules, 2016.

As per report of Registry of the Hon'ble High Court, affidavit of service of the respondent was not filed.

The matter is adjourned to 15.05.2017. Notice be issued to the learned counsel for the petitioner for the date fixed.


(Justice R.P. Nagrath)
Member (Judicial)


(Deepa Krishan)
Member(Technical)

April 24, 2017.
saini